

6

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 78/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

Name of the Company: Kalol Nagrik Sahakari Bank Ltd.  
V/s.  
Shakti Nutraceuticals Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rasesh Parikh	Advocate	Petitioner	R.H. Parikh
2.				

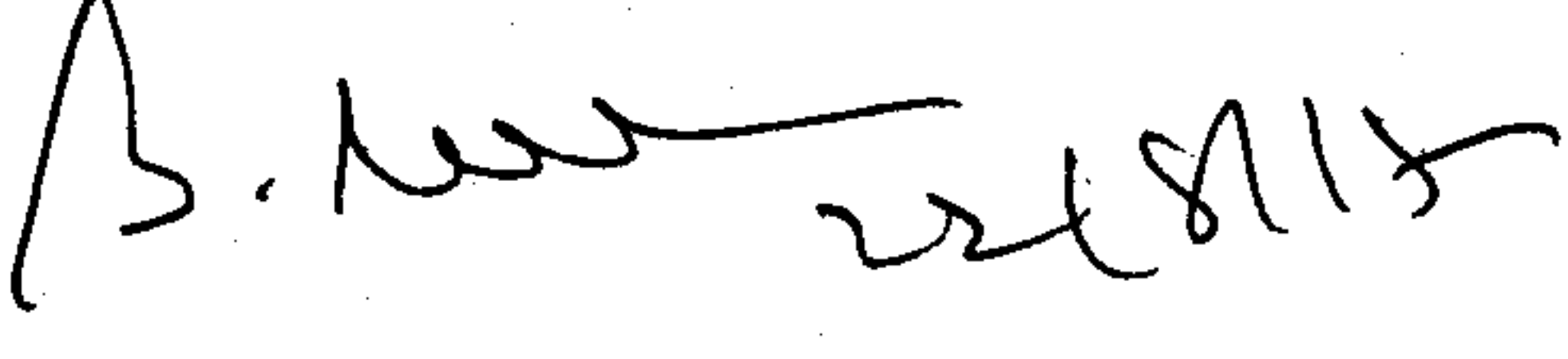
**ORDER**

Learned Advocate Mr. Rasesh Parikh present for Financial creditor/ Applicant. None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Heard arguments of learned Counsel for Applicant.

Order reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 22nd day of August, 2017.